FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

FOR THE ATTENTION OF THE CREDITORS OF M/S. DEEPIKA INFRATECH PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor	**Deepika Infratech Private Limited**
2.	Date of incorporation of corporate debtor	03/03/2004
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Hyderabad
4.	Corporate Identity No./ Limited Liability Identification No. of the Corporate Debtor	U45200TG2004PTC042791
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Office:** 8-2-686/C/D/5, Road No: 12, 2nd Floor, Banjara Hills, Hyderabad, 500 034, Telangana, India.
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: **08/03/2023** Date of Intimation to IRP: **09/03/2023**
7.	Estimated date of closure of insolvency resolution process	**04/09/2023** 180 days starting from the date of commencement of Corporate Insolvency Resolution Process
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**CA. Sri Vamsi Kambhammettu** IBBI/IPA-001/IP-P00664/2017-2018/11141 AFA Valid till: **18/12/2023**
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address:** Plot No. A85, Flat DX4, Sri Varasiddhi Nivas, Level 2, Road No. 11, Film Nagar, Jubilee Hills, Hyderabad – 500 033. **Email:** casrivamsi@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address:** Plot No. 645, Unit # A3, 1st Floor, Vaishnavi@36, Road No. 36, Jubilee Hills, Hyderabad – 500 033. **Email:** ip.deepikainfra@gmail.com
11.	Last date for submission of claims	**22/03/2023** (14 days from the appointment of IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as authorised representative of creditors in a class (Three names for each use)	Not Applicable as per information available with IRP
14.	a) Relevant Forms and b) Details of authorized representatives are available at:	a) Web Link: https://www.ibbi.gov.in/home/downloads b) Not Applicable

CA. Kambhammettu Sri Vamsi, Insolvency Professional, I.P.Regn.No. IBBI/IPA-001/IP-P00664/2017-18/11141, Hyderabad

K. S. S. Sri Vamsi

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of corporate insolvency resolution process of **M/s. Deepika Infratech Private Limited on 08/03/2023** (Date of Intimation to IRP: **09/03/2023**).

The creditors of **M/s. Deepika Infratech Private Limited** are hereby called upon to submit their claims with proof on or before **22/03/2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA - Not Applicable as per information available with IRP.

Submission of false or misleading proofs of claim shall attract penalties.

CA. Kambhammettu Sri Vamsi
I.P.Regn.No. IBBI/IPA-001/IP-P00664/2017-18/11141
Hyderabad
Insolvency Professional

K.S.S.Vamsi

Date and Place: 11/03/2023, Hyderabad

CA. Sri Vamsi Kambhammettu
IBBI/IPA-001/IP-P00664/2017-2018/11141
Interim Resolution Professional

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

FOR THE ATTENTION OF THE CREDITORS OF M/S. DEEPIKA INFRATECH PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of the Corporate Debtor	**Deepika Infratech Private Limited**
2.	Date of incorporation of corporate debtor	03/03/2004
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Hyderabad
4.	Corporate Identity No./ Limited Liability Identification No. of the Corporate Debtor	U45200TG2004PTC042791
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Office:** 8-2-686/C/D/5, Road No: 12, 2nd Floor, Banjara Hills, Hyderabad, 500034, Telangana, India.
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: **08/03/2023** Date of Intimation to IRP: **09/03/2023**
7.	Estimated date of closure of insolvency resolution process	**04/09/2023** 180 days starting from the date of commencement of Corporate Insolvency Resolution Process
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**CA. Sri Vamsi Kambhammettu** **IBBI/IPA-001/IP-P00664/2017-2018/11141** **AFA Valid till: 18/12/2023**
9.	Address and e-mail to be used for correspondence with the interim resolution Professional	**Address:** Plot No. A85, Flat DX4, Sri Varasiddhi Nivas, Level 2, Road No. 11, Film Nagar, Jubilee Hills, Hyderabad – 500 033. **Email: casrivamsi@gmail.com**
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address:** Plot No. 645, Unit # A3, 1st Floor, Vaishnavi@36, Road No. 36, Jubilee Hills, Hyderabad – 500033. **Email: ip.deepikainfra@gmail.com**
11.	Last date for submission of claims	**22/03/2023** (14 days from the appointment of IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as authorised representative of creditors in a class (Three names for each use)	Not Applicable as per information available with IRP
14.	a) Relevant Forms and b) Details of authorized representatives are available at:	a) Web Link: https://www.ibbi.gov.in/home/downloads b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of corporate insolvency resolution process of **M/s. Deepika Infratech Private Limited on 08/03/2023 (Date of Intimation to IRP: 09/03/2023).**

The creditors of **M/s. Deepika Infratech Private Limited** are hereby called upon to submit their claims with proof on or before **22/03/2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA - Not Applicable as per information available with IRP.

Submission of false or misleading proofs of claim shall attract penalties.

CA. Sri Vamsi Kambhammettu
IBBI/IPA-001/IP-P00664/2017-2018/11141
Interim Resolution Professional

Date and Place: 11/03/2023, Hyderabad

FINANCIAL EXPRESS READ TO LEAD Sat, 11 March 2023 https://epaper.finan

CA. Kambhammettu Sri Vamsi, I.P.Regn.No. IBBI/IPA-001/IP-P00664/2017-18/11141, Hyderabad, Insolvency Professional

మన తెలంగాణ
అక్షరం సాక్షిగా జన ప్రజల పక్షం

ఫారం ఎ
బహిరంగ ప్రకటన

(ఇన్‌సాల్వెన్సీ అండ్ బ్యాంక్రప్టసీ బోర్డ్ ఆఫ్ ఇండియా
(కార్పొరేట్ వ్యక్తులకు దివాలా తీర్మాన ప్రక్రియ) రెగ్యులేషన్స్, 2016 లోని రెగ్యులేషన్ 6 క్రింద)
మెస్సర్స్ దీపిక ఇన్‌ఫ్రాటెక్ ప్రైవేట్ లిమిటెడ్ యొక్క ఋణదాతలకు హెచ్చరిక

	సంబంధిత వివరములు	
1.	కార్పొరేట్ డెటార్ యొక్క పేరు	దీపిక ఇన్‌ఫ్రాటెక్ ప్రైవేట్ లిమిటెడ్
2.	కార్పొరేట్ డెటార్ ఇన్‌కార్పొరేట్ అయిన తేది	03/03/2004
3.	కార్పొరేట్ డెటార్ యొక్క ఇన్‌కార్పొరేట్ అయిన / నమోదైన అధీకృత అధికారి	కంపెనీల రిజిస్ట్రార్-హైదరాబాద్
4.	కార్పొరేట్ డెటార్ యొక్క కార్పొరేట్ గుర్తింపు నెం./ పరిమిత ఋణ గుర్తింపు నెం.	U45200TG2004PTC042791
5.	కార్పొరేట్ డెటార్ యొక్క నమోదిత కార్యాలయము మరియు ప్రధాన కార్యాలయ (ఏదైనా ఉంటే) చిరునామా	రిజిస్టర్డ్ కార్యాలయం: 8-2-686/సి/డి/5, రోడ్ నెం. 12, 2వ అంతస్తు, బంజారాహిల్స్, హైదరాబాద్-500034, తెలంగాణ రాష్ట్రం, ఇండియా.
6.	కార్పొరేట్ డెటార్ యొక్క దివాలా ప్రారంభ తేది	ఉత్తర్వు తేది: 08.03.2023 IRP కి తెలియజేసిన తేది: 09.03.2023
7.	దివాలా తీర్మాన ప్రక్రియ ముగింపు తేది సుమారుగా	04.09.2023 కార్పొరేట్ దివాల తీర్మాన ప్రక్రియ ప్రారంభమగు తేది నుండి 180 రోజులు
8.	మధ్యంతర తీర్మాన నిపుణులుగా వ్యవహరిస్తున్న దివాలా నిపుణుల పేరు మరియు రిజిస్ట్రేషన్ నం.	సి.ఎ. శ్రీ వంశీ కంభంమెట్టు IBBI/IPA-001/IP-P00664/2017-2018/11141 AFA వ్యవధి: 18.12.2023 వరకు.
9.	మధ్యంతర తీర్మాన నిపుణులతో ఉత్తర ప్రత్యుత్తరాల కొరకు చిరునామా మరియు ఇ-మెయిల్	చిరునామా: ప్లాట్ నెం. ఎ85, ఫ్లాట్ DX4, శ్రీ వరసిద్ధి నివాస్, లెవల్ 2, రోడ్ నెం. 11, ఫిలిమ్ నగర్, జూబ్లీహిల్స్, హైదరాబాద్-500033. ఇ-మెయిల్: casrivamsi@gmail.com
10.	మధ్యంతర తీర్మాన నిపుణులతో ఉత్తర ప్రత్యుత్తరాల కొరకు చిరునామా మరియు ఇ-మెయిల్	చిరునామా: ప్లాట్ నెం. 645, యూనిట్ నెం. ఎ3, 1వ అంతస్తు, వైష్ణవి@36, రోడ్ నెం. 36, జూబ్లీహిల్స్, హైదరాబాద్. ఇ-మెయిల్: ip.deepikainfra@gmail.com
11	క్లెయిమ్‌లు దాఖలు చేయుటకు ఆఖరి తేది	22.03.2023 (IRP అపాయింట్‌మెంట్ నుండి 14 రోజులు)
12.	మధ్యంతర తీర్మాన నిపుణుల ద్వారా సెక్షన్ 21 సబ్‌సెక్షన్ (6ఎ)లోని క్లాజ్ (బి) క్రింద సేకరించిన క్రెడిటార్ల వర్గీకరణ	IRP వద్ద లభించు సమాచారం ప్రకారం వర్తించవు.
13.	ఒక తరగతిలో ఋణదాతల యొక్క అధీకృత ప్రతినిధిగా వ్యవహరించేందుకు గుర్తించబడిన తీర్మాన నిపుణుల పేర్లు (ఒక్కొక్క వినియోగమునకు 3 పేర్లు)	IRP వద్ద లభించు సమాచారం ప్రకారం వర్తించవు.
14	ఎ) సంబంధిత ఫారములు మరియు బి) లభించు అధీకృత ప్రతినిధుల వివరములు	ఎ) వెబ్‌లింక్: https://www.ibbi.gov.in/home/downloads బి) వర్తించవు.

ఈ నోటీసు ద్వారా తెలియజేయడమేమనగా జాతీయ కంపెనీ లా ట్రిబ్యునల్, హైదరాబాద్ బెంచ్‌వారు మెస్సర్స్ దీపిక ఇన్‌ఫ్రాటెక్ ప్రైవేట్ లిమిటెడ్ యొక్క కార్పొరేట్ దివాలా తీర్మాన ప్రక్రియ తేది: 08.03.2023న ప్రారంభమగునని ఆదేశించారు. (IRPకి తెలియజేసిన తేది: 09.03.2023)
కావున మెస్సర్స్ దీపిక ఇన్‌ఫ్రాటెక్ ప్రైవేట్ లిమిటెడ్ యొక్క క్రెడిటార్స్‌ను కోరడమేమనగా మధ్యంతర తీర్మాన నిపుణుల చిరునామా అనగా పైన తెలిపిన ఎంట్రీ నం. 10లోని చిరునామాకు 22.03.2023న లేదా ఆలోగా వారి క్లెయిమ్‌లను తగిన నిరూపణలతో దాఖలు చేయమని కోరడమైనది.
ఆర్థిక ఋణదాతలను కోరడమేమనగా, క్లెయిమ్ ఋజువును కేవలం ఎలక్ట్రానిక్ విధానాల ద్వారా మాత్రమే దాఖలు చేయమని కోరడమైనది. ఇతర ఋణదాతలందరు తమ క్లెయిమ్‌లను తగిన ఋజువులతో స్వయంగా, పోస్ట్ ద్వారా లేదా ఎలక్ట్రానిక్ పద్ధతుల ద్వారా దాఖలు చేయవచ్చును.
ఎంట్రీ నెం 12 ఎదురుగా తెలిపిన ఎదురుగా జాబితా చేయబడిన ఒక క్లాస్‌కు చెందిన ఒక ఆర్థిక ఋణదాత, ఎంట్రీ నెం. 13కు ఎదురుగా జాబితా చేయబడిన ముగ్గురు దివాలా నిపుణుల నుండి అధీకృత ప్రతినిధి ఎంపికను సూచిస్తుంది. ఫారం CA క్లాస్ యొక్క అధీకృత ప్రతినిధిగా వ్యవహరించడానికి వర్తించదు.
క్లెయిమ్ యొక్క తప్పుడు లేదా తప్పుదోవ పట్టించు ఋజువులు దాఖలుచేసినవారు జరిమానాతో శిక్షార్హులు.

సిఎ శ్రీ వంశీ కంభంమెట్టు
IBBI/IPA-001/IP-P00664/2017-2018/11141
మధ్యంతర తీర్మాన నిపుణుడు

తేది: 11.03.2023
ప్రదేశము: హైదరాబాద్

CA. Kambhammettu Srivamsi
I.P. Regn.No. IBBI/IPA-001/IP-P00664/2017-18/11141
Hyderabad
Insolvency Professional

Date: 11/03/2023, Edition: Hyderabad Main, Page 5
Source : https://epaper.manatelangana.news/